

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 6136 of 2018

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Ashutosh Anand, Advocate
For the Respondents : Mr. Sudarshan Shrivastava, Advocate
Mr. M.B. Lal, Advocate

04/25.03.2021 Mr. Sudarshan Shrivastava, learned counsel appearing on behalf of the respondents raised the issue of maintainability of the writ petition and submits that by way of preliminary objection raised by them, writ petition is not maintainable as it is open for the petitioner to approach appropriate forum as he is a workman.

Mr. Ashutosh Anand, learned counsel appearing for the petitioner submits that writ petition is fully maintainable as there is violation of principles of natural justice.

Put up this case after four weeks to enable the respondents to file counter affidavit.

The issue of maintainability shall remain open.

(Dr. S.N. Pathak, J.)